

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

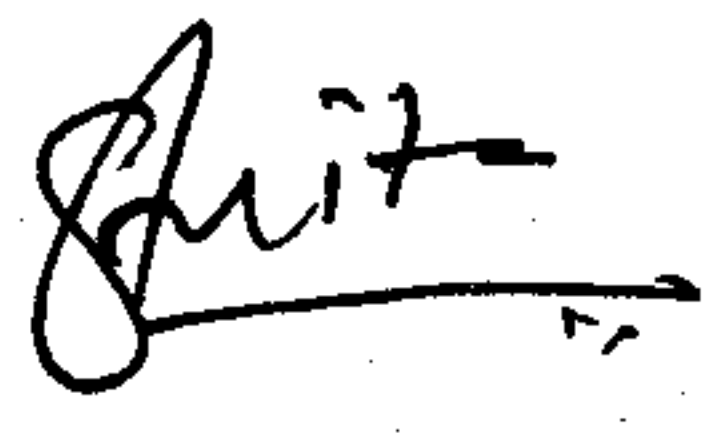
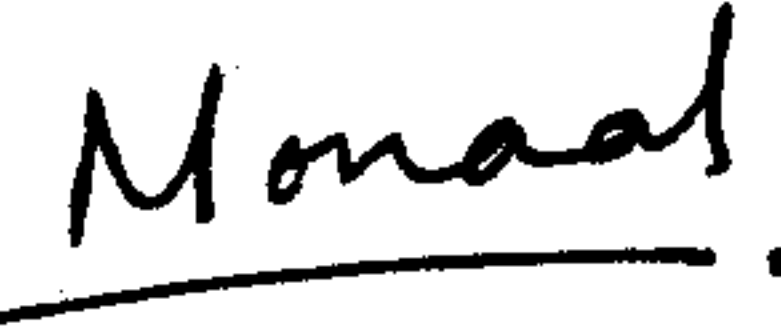
IA 385 of 2017 ^{with} CP No. 225/241/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Abdul Nasir & Anr.
V/s.
Nafees Bakery Pvt. Ltd.

Section of the Companies Act: Section 241 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	AMITA DESAI	Company Secretary in practice	Respondent No 1 to	
2.	MONAAL DAVAWALA	ADVOCATE	PETITIONER	

ORDER

Learned Advocate Mr. Monaal Davawala present for Petitioner. Learned PCS Ms. Amita Desai present for Respondent.

Learned PCS Ms. Amita Desai filed Memorandum of Appearance for Respondent.

Heard arguments of both sides.

Considering the averments in the petition, petition is admitted.

Respondent shall file reply in IA 385/2017 within ten days serving a copy in advance to other side.

Respondent shall file reply in the main petition within two weeks serving a copy in advance to other side.

List the matter on 12.12.2017 for hearing on interim reliefs.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of November, 2017.